NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016 MA No. 05/2017 & 39/2017

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil

M/s. Shah and Jain Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

5. Sr. Adv. Navroz
Seervai a/w for Pepitioner

Ber Adv. Subir

Kumar ael
Budhaditga Bhatterchang

1/6 Subir Kumar

St. Counsel MR. MUSTAFA DOCTOR

alw Counsel MR. GAURAN MENTA,

MRS. PRACHI DAVE, MR. ANKUR LOONA,

Ths. SHAZEEN ZAVERI, MS. VIDHI MENTA

i/b DHAVAL VUSSONJI GASSOCIATES

(FOR RESPONDENT NOS. 1-4)

ORDER

M.A. No. 05/2017 and 39/2017 in C.P. No. 25/241-242,244/NCLT/MB/MAH/2016

For having the Petitioner Counsel submitted that since service has not been affected upon the Proposed Respondents, this Bench hereby directs the Petitioner side to serve M.A. No. 39 of 2017 and annexures thereon upon the Proposed Respondents within 48 hours.

List this application for appearance of the Proposed Respondents and hearing of the Petitioner, Respondents and the Proposed Respondents on **07.03.2017**.

On the rejoinder filed by the Petitioner Counsel, since the Respondent Counsel has submitted that for new facts have surfaced, at his request, this Bench hereby directs the Respondent to file sur-rejoinder to the rejoinder on **27.03.2017**.

Sd/-

B.S.V. PRAKAŠH KUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).